

SPECIAL BENCH

ITEM NO.170

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

EP No.213/2019, CA No.184/2019 IN CP No.01/ND/2012

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KANTI PRASAD AGARWAL & ORS V/S SHREE KAILA DEVI REAL ESTATE LTD & ORS.
UNDER SECTION	397/398 OF COMPANIES ACT 1956

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Arun Saxena alongwith
Ms. Nalini, Advs.

*: For the Applicant in EP No.213/2019 &
Res. in CA No.184/2019*

ORDER

- 1. Ld. Counsel representing the Applicant present through VC and seeks a short accommodation.**
- 2. Let the matter be adjourned for further hearing on 12th September, 2024 before the Regular Bench.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Bipul Kumar Tiwari
(Stenographer)*